

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER

ITA Nos.2800 & 2801/Bang/2018
Assessment year : 2014-15

Smt. Jayana Naresh Gadia PAN: AGGPB 5048M Shri Naresh Bhimraj Gadia PAN: AFIPG 2084F No.11/2, Ground Floor, Vinayaka Complex, M.S. Lane, J.M. Road Cross, Bengaluru – 560 002.	Vs.	The Income Tax Officer, Ward 5(2)(2), Bangalore.
APPELLANT(S)		RESPONDENT

Appellant by	:	Shri Akshay Mehta, CA
Respondent by	:	Shri Priyadarshi Mishra, Jt. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	07.12.2020
Date of Pronouncement	:	31.12.2020

ORDER

Per N.V. Vasudevan, Vice President

These appeals by two different assesseees are against the separate orders dated 23.07.2018 of the CIT(Appeals)-10, Bengaluru relating to the same assessment year 2014-15.

2. The Id. counsel for the assesseees during the course of hearing sought adjournment on the ground that assesseees have opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 and Form 3 is awaited

from the designated authority. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. Accordingly, the appeals are dismissed as withdrawn. However, the assesseees are at liberty to seek recall of this order in the event of non-completion of formalities under the VSVS.

3. In the result, the appeals by the assesseees are dismissed as withdrawn.

Pronounced in the open court on this 31st day of December, 2020.

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 31st December, 2020.

/Desai S Murthy /

Copy to:

1. Appellant(s)
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.